

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:1362

ANSWERED ON:24.07.2017

Allotment of Petrol Pumps/Gas Agencies

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Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the norms/criteria laid down by the Government for allotment of LPG agencies and petrol pumps including run by oil companies along with reservation/ quota prescribed in allotment of petrol pumps/gas agencies to various categories;
- (b) the details of petrol pumps and gas agencies functioning/allotted and proposed to be allotted to different categories of people including run by the Oil Marketing Companies (OMCs) in various parts of the country during the last three years and the current year, category/ OMCs/State/UT-wise;
- (c) whether there is still a backlog in the allotment of petrol pumps and gas agencies to Scheduled Castes/Scheduled Tribes people and if so, the details thereof and the reasons for non-implementation of reservation quota along with the steps taken in this regard;
- (d) whether the Government has made provisions to accord priority to the widows of martyrs/martyrs families in distribution of petrol pumps and gas agencies in the country including Jammu and Kashmir (J&K) and if so, the details thereof along with number of such petrol pumps/gas agencies being run in the country at present, State/UT/OMCs-wise including J&K;
- (e) the number of cases of irregularities in allotment of petrol pumps reported during the said period along with action taken/mechanism prescribed by the Government to stop such malpractices and cancellation of petrol pumps, if any, State/ UT/OMCs-wise; and
- (f) the number of applications received for allotment of LPG dealership received in the country including Tamil Nadu along with number of dealership allotted/pending at present and the time by which the pending application are likely to be cleared during the said period, State/UT-wise?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

- (a) Eligibility norms and reservation in allotment of LPG distributorship and retail outlets is at Annexure-I & II respectively.
- (b) Appointment of Petrol Pumps and LPG distributorships is a continuous process and locations for setting up of Petrol Pumps and LPG distributorships are identified based on sale potential that makes them commercially viable. Categories/OMCs/State/UT-wise details of Petrol Pumps are available with the Director (Marketing) of the concerned Oil Marketing Companies. State/UT-wise details of LPG distributorship as on 01.07.2017 and State/UT-wise details of LPG commissioned in the last three years and during April, 2017 to June, 2017 are at Annexure-III and Annexure-IV respectively.
- (c) Oil Marketing Companies have reported that they follow the reservation policy as prescribed in the Selection Guidelines. In case of selection of LPG distributorship, reservation for location are finalised on the basis of 200 point roster, however in the case of North Eastern States, 100 point roster is followed. In case of selection of Retail Outlet, OMCs have 200 point roster.
- (d) With regard to Petrol Pump
As per provision of Dealer Selection Guidelines, there is a provision to allot dealerships to widows of martyrs/martyrs families by way of reservation under Defence category across the country including the State of Jammu & Kashmir. State/UT/OMCs-wise details of Petrol Pumps allotted under Defence Category is available with Director (Marketing) of the concerned Oil Marketing Companies.
With regard to LPG distributorship
Selection of LPG distributorship is carried out by Oil Marketing Companies as per Unified Guidelines for Selection of LPG distributorships . As per the Guidelines, a reservation of 8% is provided under Government Personnel (GP) Category, which covers -
(i) Widows/Dependents of Armed Forces (viz., Army, Navy, Air Force) or Central Para Military Forces/Central or State Special Forces, those died while performing their duties, (ii) Disabled personnel of Armed Forces (viz., Army, Navy, Air force) or Central Para Military Forces/Central or State Special Forces while performing their duties. (iii) Ex-service man who has served for the Armed Forces (iv) Widows/Dependents of personnel of Central/State Governments and Public Sector Undertakings who died while performing their duties and such disabled personnel of Central/State Governments and Public Sector Undertakings causes attributable to performance of duties.
In case of locations reserved under Government Personnel Categories, 4 lists of eligible candidates are prepared and Widows/Dependents of Armed Forces, those died while performing their duties, are placed in 1st list of priority.
- (e) Selection of Petrol Pumps is done according to the prescribed guidelines in a transparent way. If a complaint is received by Oil Marketing Companies/Government, the same is investigated by the concerned Oil Marketing Companies and in all established complaint, action is taken against the erring person.
Information in respect of number of cases of irregularities in allotment of petrol pumps and action taken by the Oil Marketing Companies is being collected and the same will be laid on the Table of House.
- (f) After notification of Unified Guidelines for Selection of LPG Distributorship, OMCs have advertised in 7 States for selection of LPG distributorships. Details of applications received in these States are as under :-
State
No. of location advertised
No. of application received

Uttar Pradesh

1068

46649

Punjab

26

616

Odisha

400

2930

Uttrakhand

77

534

Andman & Nicobar Islands

7

28

Bihar

Last date for submission of application is 14.08.2017.

Gujarat

Last date for submission of application is 17.08.2017.

The details of LOIs issued during the last three years and current year are at Annexure-V and details of LOIs pending for commissioning is at Annexure-VI.